

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS.3 & 4 OF 2015
(For correction in Judgment dated 30th October, 2015)
IN
CIVIL APPEAL NOS.9176-9177 of 2015

JAIPAL & ORS.

... APPELLANT(S)/
APPLICANT(S)

VS.

STATE OF U.P. THROUGH DISTRICT
MAGISTRATE, GHAZIABAD, U.P. & ANR. ... RESPONDENT(S)

O R D E R

As prayed for, Civil appeal No.3732/2013 mentioned in paragraph 3 of the judgment dated 30th October, 2015, passed in Civil Appeal Nos.9176-9177/2015, is substituted with Civil Appeal Nos.3712-3717 of 2012. In view of this, I.A.Nos.3 & 4 of 2015 stand allowed.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
22nd January, 2016.

ITEM NO.8

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.Nos.3-4/2015 in C.A.Nos.9176-9177/2015

JAIPAL & ORS.

Appellant(s)

VERSUS

STATE OF U.P. THR.DIST.MAG.& ANR.

Respondent(s)

(For clarification of Court's order and office report)

Date : 22/01/2016 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)

Mr. S.K. Sinha,Adv.

Ms. Seema Kashyap,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A.Nos.3 & 4 of 2015 are allowed in terms of signed
order.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

(Signed order is placed on the file)